

ITEM NO.22

COURT NO.4

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s).307/2024

ANJALE PATEL & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION)

Date : 17-09-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Dr. Menaka Guruswamy, Sr. Adv.
Mr. Pradeep Kumar Yadav, Adv.
Mr. Vishal Thakre, Adv.
Mr. Gopal Singh, Adv.
Ms. Anjale Patel, Adv.
Mr. Utkarsh Pratap, Adv.
Ms. Arunima Das, Adv.
Mr. Devadipta Das, Adv.
Mr. Kunwar Siddhartha, Adv.
Mr. Sanjeev Malhotra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. At the outset, learned senior counsel for the petitioners seeks and is permitted to withdraw this writ petition with liberty to file a comprehensive fresh writ petition on the same cause of actions.
2. The writ petition is dismissed as withdrawn with liberty as aforesaid.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR